

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.106**

**CP (IB) No. 130/Chd/Pb/2024**

**IN THE MATTER OF:**  
**Kishore Chand Josan**

...

**Petitioner**

**Under Section: 94. IBC 2016**

**Order delivered on 03.07.2024**

**CORAM:**  
**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**  
**For the petitioner** : Ms. Swati Vashisht, PCA

**ORDER**

Heard the submissions made by the Authorized Representative for the Personal Guarantor and after considering the report of Assistant Registrar, NCLT Chandigarh, Mr. Deepankur Sharma, IP is hereby appointed as Resolution Professional. The Resolution Professional may submit his report within the time prescribed under law. Post this matter after week days.

Let the matter be posted to 08.08.2024.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**